

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Vardhman Infraheights Private Limited
2.	Date of incorporation of corporate debtor	19/07/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2011PTC222557
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd office :302, Third Floor, Indraprakash Building 21, Barakhamba Road, New Delhi-110001 Project Site :-Shree Vardhman Victoria, Sector-70, Gurugram-122101, Haryana
6.	Insolvency commencement date in respect of corporate debtor	08/01/2025
7.	Estimated date of closure of insolvency resolution process	06/07/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ducturus Resolution Professionals Pvt Ltd through Its Director Mr. Jalesh Kumar Grover Regn No.: IBBI/IPE-0026/IPA-1/2022-23/50040
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- SCO 818, 1 st Floor, NAC, Manimajra, Chandigarh-160101 (Above Yes Bank) Email- ducturus.insolvency@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- SCO 818, 1 st Floor, NAC, Manimajra, Chandigarh-160101 (Above Yes Bank) Process Email Id- cirp.svinfraheights@gmail.com
11.	Last date for submission of claims	22/01/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es)- Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. <u>Vijay Kishore Saxena,</u> IP Reg No.- IBBI/IPA-001/IP P01766/2019-2020/12708 Registered address- 3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, National Capital Territory of Delhi, 110065 Email- vksaxena2159@gmail.com 2. <u>Akhil Ahuja,</u> IP Reg No.- IBBI/IPA-001/IP-P-02072/2020-2021/13213 Registered address- S-376, Panchshila Park, South, National Capital Territory of Delhi, 110017 Email- caakhilahuja@gmail.com 3. <u>Akriti Sood,</u> IP Reg No.- IBBI/IPA-002/IP-N01224/2022-2023/14221 Registered address- 1A, Ground Floor, Sanskriti Engineer's Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana, 122011 Email- contactaakritisood@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Details are in (13) above.

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench, has ordered the commencement of a corporate insolvency resolution process of the **SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED**.

The creditors of **SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd January, 2025, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Home buyers) in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

IP Ducturus Resolution Professionals Pvt. Ltd. (IPE)
IPE Reg. No. (IBBI/IPE-0026/IPA-1/2022-23/50040)

Through Its Director - Mr. Jalesh Kumar Grover
Reg. No. (IBBI/IPA-001/IP-P00200/2017-18/10390)

IPE- Ducturus Resolution Professionals Pvt Ltd
Through its Director-Mr. Jalesh Kumar Grover
Appointed as Interim Resolution Professional

In the matter of M/s SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED.
(IBBI/IPE-0026/IPA-1/2022-23/50040)

Address: Sco-818, 1st Floor, Sector13, Chandigarh-160101

Email Regd. with IBBI – ducturus.insolvency@gmail.com

Email For Correspondence - cirp.svinfraheights@gmail.com

Mb. 91-7347011150, +91-91-92160-01808

Date: 11.01.2025

Place: New Delhi

Central Bank of India

Main Office, K.P. Complex, Near Hotel Park Plaza, Ferozepur Road, Ludhiana-141001

N NOTICE SYMBOLIC POSSESSION [Rule 8(1)] (For Immovable Properties)

Authorised Officer of Central Bank of India, under the Securitisation and Enforcement Security Interest Act 2002 and in exercise of powers with Security Interest (Enforcement) Rules 2002, issued Demand Notice to the mortgagor(s) mentioned in the schedule below to repay the amount due within 60 days from the date of receipt of the said notices. The mortgagor(s) having failed to repay the amounts, notice is hereby given to the public in general that the undersigned has taken possession in exercise of powers conferred on him/her under section 13(4) of the said Act from the date mentioned in the (first) schedule below.

The mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property which will be subject to the charge of Central Bank of India for the purpose of the said Act.

Attention is invited to the provision of Sub Section (8) of Section 13 of the said Act, which provides that the mortgagor is liable to redeem the secured assets.

Description of the movable Properties	Date Of Demand Notice	DATE OF POSSESSION	Amount Outstanding
Property measuring 11 Marlas 18/10980 share of 61/100, situated at Ward No. 118, Khatauni No. 118, Dist Sangrur State	20.06.2024	10.01.2025	Rs 2,88,384.00
(Rupees Two Lakh Eighty Eight Thousand Three Hundred Eighty Four only) along with interest @ 11.90 % p.a. on monthly rests to be calculated from 19/06/2024 and expenses			
North: Hem Raj, South: M.C. Street Owner of Property Mr. Devinder Singh, as per registered sale deed no 15 dated 08-04-1999.			

PLACE : LUDHIANA

AUTHORISED OFFICER

Central Bank of India

Main Office, K.P. Complex, Near Hotel Park Plaza, Ferozepur Road, Ludhiana-141001

DEMAND NOTICE

Of Securitization And Reconstruction Of Financial Assets
Enforcement Of Security Interest Act 2002

Noting Borrowers(s)/Guarantors have defaulted in the repayment of principal amounts obtained by them from the bank and said facilities have turned Non performing. In exercise of powers conferred on him/her under section 13(2) of Securitisation and Reconstruction of Financial Assets and Securitisation Act, 2002 were issued to Borrower(s)/Guarantor(s) on their last known addresses the notices have been returned un-served and in other cases notices were pasted on their registered address, as such they are deemed to be about the same.

Description of the movable Properties	DATE OF NPA	Date Of Demand Notice	Amount Outstanding
Property Measuring 11 Marlas 18/10980 share of 61/100, situated at Ward No. 118, Khatauni No. 118, Dist Sangrur State	24.12.2024	01.01.2025	Rs. 22,92,913.00
(Rupees Twenty Two Lakh Ninety Two Thousand Nine Hundred Thirteen only) along with interest @ 12.55% p.a., on monthly rests to be calculated from 31.12.2024			
II-Area 9Marlas-2Sarsahies being 83/5949 share of 33 Kanals 1M bearing 122/30 (33-1) Khawat No. 199, Khatauni No. 122. III-Area 6-1/2 Sarsahies 1/2/216 share of 1-Kanal 4M bearing Kh.No. 122/28(1-4) Khawat No-120, Dist Moga. IV-Area 123 As per Jamabandi 2017-18, Situated at Moga Mehla Singh-II, Distt Moga East: Rashpal Singh, West: Rasta 24' wide, North: Amarjit Singh, Owner, Owner of property Smt Amarjit Kaur W/O Sh Jaskaran As per registered sale deed dated 05.03.2010 bearing Wasika no. 6720. & Distt Moga, 2, Property Measuring 2 Marlas 3-Sarsahi, being 43/11898 122/30 (33-1) Khawat No 119, Khatauni No.122.As per Jamabandi 2017-18, Distt Moga East: Rashpal Singh, West: Rasta 24' wide North: Teja Singh, Owner, Owner of property Smt Amarjit Kaur W/O Sh Jaskaran Singh, As per registered sale deed no. 6721. Situated at Moga Mehla Singh-II, Tehsil & Distt Moga			

Undersigned in his capacity as the Authorised Officer of Secured Creditor in exercise of powers conferred on him/her under section 13(2) of the said Act, hereby gives notice to the mortgagor(s) to repay the outstanding liability amount due as applicable, within a period of 60 days from the date of publication of this notice. In case the mortgagor(s) fail to repay the amount due, the undersigned will exercise all or all of the rights as detailed under sub section (2) of section 13 of the said Act. The mortgagor(s) shall not transfer by sale, lease or otherwise without written consent of the Bank. The mortgagor(s) shall not initiate such other actions or legal proceedings as it deems fit. The mortgagor(s) shall be deemed to be about the same.

Notice of Sub Sec(8) of Sec(13) of the act in respect of time available to

PLACE : LUDHIANA

AUTHORISED OFFICER

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9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- SCO 818, 1st Floor, NAC, Manimajra, Chandigarh-160101 (Above Yes Bank) Email- ducturus.insolvency@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- SCO 818, 1st Floor, NAC, Manimajra, Chandigarh-160101 (Above Yes Bank) Process Email Id:- cirp.svinfraheights@gmail.com
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13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vijay Kishore Saxena, IP Reg No. IBB/IIPE-0011/IP-01766/2019-20/12708 Registered address- 3rd Floor, 100 Kailash Hills, East of Kailash, New Delhi, National Capital Territory of Delhi, 110065 Email- vksaxena2159@gmail.com 2. Akhil Ahuja, IP Reg No. IBB/IIPE-0011/IP-02072/2020-2021/13213 Registered address-S-376, Panchshila Park, South, National Capital Territory of Delhi, 110017 Email-caakhilahuja@gmail.com 3. Akriti Sood, IP Reg No. IBB/IIPE-0021/IP-01224/2022-2023/14221 Registered address-1A, Ground Floor, Sanskrit Engineer's Apartment, GH-22, Sector - 56, Gurugram, Gurgaon, Haryana, 122011 Email-contactaakritisood@gmail.com
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Sd/-

IPE- Ducturus Resolution Professionals Pvt. Ltd.

through its Director- Mr. Jalesh Kumar Grover

Appointed as Interim Resolution Professional

In the matter of M/s SHREEVARDHMAN INFRAHEIGHTS PRIVATE LIMITED.

(IBBI/IIPE-0026/IPA-1/2022-23/50040)

Address: SCO 818, 1st Floor, Sector 13, Chandigarh-160101

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Email For Correspondence:- cirp.svinfraheights@gmail.com

Mob. 91-7347011150, +91-91-92160-01808

Date: 11.01.2025

Place: New Delhi